

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 12<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/2/GB/2022  
In CP (IB)/10/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	State Bank of India Vs Nayak Infrastructure Pvt. Ltd.
<b>UNDER SECTION</b>	U/s 7 of IBC, 2016.

For Petitioner (s)	: Mr. Vishal Ghisulal Jain, RP	}	IA (IBC)/2/GB/2022
For Respondent (s)	:		
Liquidator	: Ms. Sudha Sarma, Liquidator.		

**ORDER**

Ld. Liquidator Ms. Sudha Sarma is physically present in Court. Respondent/ Erstwhile Resolution Professional Mr. Vishal Jain appears through Video Conferencing. Ld. Liquidator once again brings to notice that she is not getting the desired cooperation from the erstwhile Resolution Professional. However, Mr. Vishal Jain, the erstwhile Resolution Professional reiterates that he has extended all the cooperation and the relevant details/documents as available with him have been provided to the Liquidator.

In view of the above stated scenario matter is adjourned to **19.04.2024**, when Ld. Liquidator and Erstwhile Resolution Professional Mr. Vishal Jain shall appear physically in the Court. Mr. Vishal Jain shall also file a compliance affidavit in regard to compliance with the queries/ information sought by Ld. Liquidator before the next date of hearing.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**H.V. Subba Rao**  
**Member (Judicial)**